

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 205
IB-1812/ND/2019**

**IN THE MATTER OF:
Mr. Anupam Enterprises**

...PETITIONER

Vs.

M/s. Aarcity Infrastructures Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

Order delivered on 24.01.2020

**Coram:
SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor :Mr. Sohaib Slam and Mr. D.
Gupta, Advocate**

For the Respondent/ Corporate-debtor :

ORDER

The present application is filed by the petitioner under Rule 11 of IBC Code, 2016 and Adjudicating Authority Rule 8 wherein the petitioner wants to withdraw the present application filed under Section 9 of IBC, 2016 with liberty to file fresh under the provision of law.

Heard the submissions made by the counsel for the petitioner Mr. Dhruv Gupta and the Rakesh Gupta (company representative). Learned counsel for the operational-creditor has submitted that the matter has been settled between the parties and he wanted to withdraw the main application. The prayer is allowed. The main application (IB/1812 (ND) 2019) is dismissed on the ground of settlement.



**(V.K. Subburaj)
Member (T)**



**(Abni Ranjan Kumar Sinha)
Member (J)**